

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00398/2021**

**Dated Wednesday the 7<sup>th</sup> day of April Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)  
HON'BLE SHRI. T. JACOB, Member (A)**

Kumari Alphonsa Mary,  
Unmarried daughter of Late S.A.Dhanraj,  
No. 231/1, Wakkab Lane,  
N.M.Road, Avadi, Chennai 600054. ....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by  
The General Manager,  
Southern Railway,  
Park Town, Chennai 600003.

2.The Senior Divisional Personnel Officer,  
Chennai Division, Southern Railway,  
NGO Annexe,  
Park Town, Chennai 3. ....Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To call for the records related to the service particulars of late S. A. Dhanaraj and the representation dated 03.07.2018 and further to direct the respondent to extend family pension with effect from 09.11.2015 with all the attendant benefits with admissible interest and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. Heard Mr. M. Chandran, counsel for the applicant and counsel representing Mr. P. Srinivasan, Sr. Standing Counsel for Railways appearing on advance notice.
3. Counsel for the applicant submits that the respondents have not considered the representation of the applicant submitted earlier and he submits that this OA may be disposed of with a direction to the respondents to consider the representation of the applicant in a time bound manner.
4. Hence, without going into the merits of the case, this OA is disposed of with liberty to the applicant to file a comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to consider the same and pass a reasoned and speaking order as per law within a period of two months thereafter.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)**  
**Member(A)**

**(S.N.Terdal)**  
**Member(J)**

**07.04.2021**